

ACT No. VI OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 26th
February, 1926.)

An Act further to amend the Code of Civil Procedure, 1908.

WHEREAS it is expedient further to amend the Code of
Civil Procedure, 1908, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Code of Civil Procedure Short title.
(Amendment) Act, 1926.

2. In section 103 of the Code of Civil Procedure, 1908, Amendment of
section 103,
Act V of 1903.
for the words " but not determined by the lower appellate
Court " the words " which has not been determined by the
lower appellate Court or which has been wrongly determined
by such Court by reason of any illegality, omission, error or
defect such as is referred to in sub-section (I) of section 100 " V of 1903.
shall be substituted.

Price 1 anna or 1½d.